

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 110**  
**192/2007**

**IN THE MATTER OF:**

H.B. Stock Holdings Ltd

.... Petitioner/Applicant

v.

M/s. DCM Shriram Industries Ltd. & ors

.... Respondent

**Order Under Section 397-398**

**Order delivered on 08.07.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON. ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Respondent : Ms Amrita Panda, Ms Mansa Shukla, Advocates  
& Ms. Deepika Gupta, Advocate for R-22 &  
Mr. Nipun Malhotra, Advocate for R-16

**ORDER**

List the matter for further consideration on 02.09.2021.

A  
— sd —

**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

A  
— sd —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**